

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2977
ANSWERED ON:10.02.2014
FUNDS UNDER CAMPA
Kateel Shri Nalin Kumar

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has constituted the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) in the country;
- (b) if so, the details thereof;
- (c) whether the funds deposited under CAMPA has been utilized to achieve its objectives in the country;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefore and the steps taken by the Government to ensure that funds are not diverted for any other use?

Answer

MINISTER OF ENVIRONMENT & FORESTS (Dr. M VEERAPPA MOILY)

(a) to (e) following the judgment dated 29th/ 30th October 2002 of the Hon'ble Supreme Court of India in Writ Petition (Civil) No.202 of 1995 titled T N Godavarman Thirumalpad Vs Union of India & Ors., a notification dated 23rd April 2004 was issued constituting the Compensatory Afforestation Fund Management and Planning Authority (CAMPA). Observing that the CAMPA as thus constituted had not till then become operational, the Hon'ble Court vide their Order dated 5th May 2006 constituted the Ad-hoc CAMPA. Further, by their Order dated 10th July 2009, the Hon'ble Court inter-alia while approving the release of funds to the extent of about Rs.1,000 crores per annum for the next five years in proportion of 10% of the principal amount pertaining to the respective States/ UTs, also approved the State CAMPA Guidelines which provide for optimal utilization of the funds thus released out of the corpus deposited in lieu of diversion of forest land for non-forestry use, under the provisions of the Forest (Conservation) Act 1980.